

NATIONAL COMPANY LAW TRIBUNAL
CUTTACK BENCH
COURT No. 1
VC AND PHYSICAL (HYBRID) MODE

ITEM No. 104
CP (CAA) No. 7/CB/2024

Proceedings under Section 230-232 Companies Act

IN THE MATTER OF:

Lalchnd Gem & Jeweller Pvt. Ltd.

.....Applicant

Order delivered on 03/07/2024

Coram:

Shri H.V. Subba Rao, Hon'ble Member(J)
Shri Balraj Joshi, Hon'ble Member(T)

PRESENT:

For the Applicant

Mr. D N Sharma, Adv.
Mr. Saroj Kumar Ray, PCS.
Mr. Shaswat Kumar Rout, Adv.

For the Respondent

ORDER

1. This petition has been filed under Section 230-232 of the Companies Act, 2013.
2. The petitioner has served notices to the statutory authorities as per the order dated 05.06.2024 and also filed an affidavit evidencing service to the concerned authorities.
3. Heard, the argument of the Ld. Authorised Representative, CS, Mr. Saroj Kumar Ray, for the petitioner, the petition is admitted.
4. The petitioner shall advertise date of hearing of petition in "English daily newspaper *"The Indian Express"* and *"The Samaja" vernacular language (Odia).*", not less than 10 days before the fixed date of hearing, calling for objection, if any on or before next date of hearing.
5. The petitioner shall issue notices to the RD, ROC, OL and Income Tax Authority under section 230(5) of the Companies Act, 2013 informing the date of hearing.
6. The matter to be listed for hearing on 09.08.2024.

Sd

Balraj Joshi
Member (Technical)

Sd

H.V. Subba Rao
Member (Judicial)